Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu *****

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 3049 - JK (LD) of 2025 DATED: - 12 - 03 - 2025

Sanction is hereby accorded to the appointment of Ms. Reema Ghizala, Assistant Controller Drug, Kashmir Phone No. 9149438887 as Officer In-charge (OIC) Litigation case titled Rohit Mukul Versus UT. of J&K through Drug Inspector Zone VI Srinagar in CRM (M) No. 23/2025 including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Dated: 12 .03.2025

Secretary to Government

No:-LAW-OIC/03/2025

Copy to the:-

1. Learned Advocate General, J&K

- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 6. Administrative Secretary, Health and Medical Education Department
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation (OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

Assistant Legal Remembrancer